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some money on this project The Minister informs us that the project is held up because the Maharashtra Government has objected to an industry coming up in the region. Our information is that the Chief Minister has written to the Prime Minister recommending that the project should come up. The Minister states that as soon as the Maharashtra Government clears it, they will consider. Can the Minister please assure us that once the Maharashtra Government clears if from the environment angle, the Defence Ministry is committed to putting up the project? J want 'yes' or 'no'.

SHRI CHINTAMANI PANIGRAHI: There is hardly time now. Otherwise, 1 would have gone into other details I have already clarified that there is no assurance. {Interruptions} But I can say that I am always hopeful.

MR. CHAIRMAN; He is not giving any assurance whatsoever That is all. Shri A. G. Kulkarni.

SHRI A G. KULKARNI: The hon Minister has talked about the Committee. etcc. Is it a fact that as per the Additional Chief Secretary of Maharashtra Government and the Chief Secretary, who is now a Secretary of the Prime Minister, the Cornmittee has gone through matter and they have got clearance from the environment side? The Maharashtra Government has conveyed the recommendations of this Committee to the Central So, T want the Govern-Government. ment of India to take a decision is TO whether environment will stop employment or environment should be reconciled to the need for employment and whether such defence projects in the backward areas should go through or <sup>no</sup>t. I want an assurance from the Minister about whatever they want Let Mr. Pant speak. Sir, we are very much agitated.

MR. CHAIRMAN .- Question Hour is over

## WRITTEN ANSWERS TO QUESTIONS

## Amendment of service rules to punish Government employees indicted by a commission of inquiry after retirement

\*205. SHRI JOHN F. FERNANDES: Will the PRIME MINISTER be pleased to state;

- (a) whether it is a fact that the existing Service Rules for Government employees are inadequate to bring to book a Government servant after his retirement/ resignation from the service even though he/she is indicted by a Commission of inquiry; and
- (b) if so, whether Government propose to amend these rules with retrosdective effect?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE OF MINISTRY HOME **AFFAIRS** (SHRI P- CHIDAMBARAM): (a) No.

(b) Does not arise

## "फास्ट फड़स" का प्रीक्षण

- @ \*206. श्री संतोष दोएडोविया: क्या स्वास्थ्य भौर परिवार एल्याल मंत्री यह बताने की कुपा करेंगे कि::
- (क) क्या यह सच है कि देश में "फास्ट फूड" का प्रचलन बढ़त जा रहा
- (ख) यदि हां, तो क्या प्रस्तार की धोर से विभिन्न जमानियों द्वारा वन ये जा रहे "फास्ट फ्ड्स" कः परीक्षण करने के लिये कोई प्रबन्ध किये गये है ;
- (ग) क्या यह भी सच है कि चूंकिविभिन्न "फास्ट फूड" के पैकेटो पर उनके उपयोग की श्रन्तिम तारीख का उल्लेख नहीं रहता है, इसलिये उनसे जनस्वाम्थ्य के लिये खतरा पैदा हो गया है ; ग्रीर

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